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IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION
WRIT PETITION (L) NO. 26283 OF 2023

Kamath Brothers (Dwarka) & Ors ...Petitioners
Versus
The Municipal Corporation of Greater Mumbai
& Ors ...Respondents

Mr Karl Tamboly, with Arshil Shah i/b Parisha Shah, Rasesh Shah,
for the Petitioner.
Ms Pooja Yadav, for the Respondent-MCMG.
Mr Yashodeep Deshmukh, i/b Vinod Sangvikar, for Respondent No
4.

CORAM G.S. Patel &
Kamal Khata, JJ.
DATED: 24th January 2024

PC:-

1. The Petition was itself filed on 28th September 2023. On 8th January 2024, we made an order in regard to the repairs of the building and required it to be vacated. We granted reasonable time but said in paragraph 4 that this could not be indefinite. We clearly indicated that all Petitioners must vacate their respective premises within three weeks from today. That date is 29th January 2024.

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2. Now an application is made on behalf of some of the Petitioners, i.e., Petitioner Nos 1, 2 and 3 to extend time by another three weeks to enable them to vacate because they are saying they have to make alternate arrangements. Petitioner Nos 4 to 7 have not given the the keys or any intimation of when they are vacating.

3. We maintain the date of 29th January 2024. All are to vacate by that date. We decline the application for an extension of time.

(Kamal Khata, J)

(G. S. Patel, J)